

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 288 of 2015 & IA-69 of 2016**

Dated: **18<sup>th</sup> February, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Pragati Power Corporation Ltd.** ..... **Appellant (s)**  
*Versus*  
**Delhi Electricity Regulatory Commission & Ors.** ..... **Respondent (s)**

Counsel for the Appellant(s) : Mr. Anand K . Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. N. Sai Vinod  
Mr. Nikhil Nayyar  
Mr. Dhananjay Baijal for DERC

Mr. Amit Kapur  
Mr. Vishal Anand  
Mr. Rahul Kinra  
Mr. Anurag Bansal for TPDDL

**ORDER**

Learned counsel appearing for Respondents is filing some reply in the matter, which may be taken on record.

Post this matter for arguments in appeal as well as IA relating to vacation of stay on **28<sup>th</sup> March, 2016**.

Parties are directed to complete the pleadings in the matter within two weeks from today and no more.

**(T. Munikrishnaiah)**  
Technical Member

**(Justice Surendra Kumar)**  
Judicial Member

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